

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Friday 3<sup>rd</sup> day of May Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)  
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

OA 310/1286/2016

S. Natarajan,  
EC No. 6674 Technician-F,  
Zirconium Complex,  
Pazhayakayal,  
Tuticorin- 628 152.

...Applicant

(By Advocate: M/s. M.S. Velusamy)

Versus

1. The Union of India Rep. by  
The Secretary to Government,  
Department of Atomic Energy,  
Anushakthi Bhavan,  
CSM Marg, Mumbai- 400 001;
2. TROMBAY Council Rep. by its  
Secretary,  
BARC, Central Complex-III Floor,  
TROMBAY,  
Mumbai- 400 085;
3. The Chief General Manager,  
Heavy Water Plant,  
Manuguru,  
Gowthami Nagar Post,  
Aswapuram- 507 116  
Kammam District,  
Telangana;
4. The Administrative Officer-III,  
Zirconium Complex,  
Pazhayakayal,  
Tuticorin- 628152. ....Respondents  
(By Advocate: Mr.M.Kishore Kumar)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

On mention by Mr. M. Kishore Kumar, Learned Central Government

Standing Counsel that OA.1286/2016 is similar to the OA 1284/2016 and 1285/2016 which were disposed of by this Tribunal by separate orders dated 25.03.2019 and the submission that OA. 1286/2016 may be called and the same order be passed for the sake of convenience, OA 1286/2016 is called for hearing.

2. Learned counsel for the OA applicant has no objection to a similar order as passed in OA. 1284/2016 and 1285/2016 dated 25.03.2019. The relevant portion of the order in OAs. 1284/16 & 1286/2016 is extracted below:-

"4. Keeping in view the above submission, since the Hon'ble Apex Court is seized of the matter, we are inclined to agree with the learned counsel for the respondents that no useful purpose would be served by this Court passing a similar order in the matter. More so, when the order of the Hyderabad Bench of this Tribunal relied upon by the applicant has not been complied with and there is a stay of the operation of the order by the Hon'ble Apex Court. However, the respondents shall reconsider the relief sought by the applicant herein in the event of the Hon'ble Apex Court finally disposing of the matter in favour of persons similarly placed as the applicant within a period of two months thereafter."



3. Keeping in view the above, the respondents are directed to reconsider the relief sought by the applicant herein in the event of Hon'ble Apex Court finally disposing of the matter in favour of persons similarly placed as him within a period of two months thereafter.
4. The OA is disposed of as above. No costs.